

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 593 of 2019**

**IN THE MATTER OF:**

**JM Financial Asset Reconstruction Company Ltd. ....Appellant**

**Vs.**

**Finquest Financial Solutions Pvt. Ltd. & Anr. ....Respondents**

**Present :**

**For Appellant: Mr. Darpan Wadhwa, Sr. Advocate, Mr. Abhishek Anand, Mr.Tushar Tyagi, Mr. Toyesh Tiwari, Advocates**

**For Respondents: Mr. Kaustubh Prakash, Advocate for R-2  
Ms. Nimita Kaul, Advocate for R-3  
Mr. Amit Singh Chauhan with Mr. Hemant Chauhan, Advocates for R-4  
Mr. Sanjeev Sagar with Ms. Nazia Parveen, Advocates for R-6  
Mr. Rajesh Kumar Gautam, Ms. Khushboo Aggarwal, Mr. Vibhu Sharma, Advocates for R-7**

**O R D E R**

**01.08.2019 -** Heard learned counsel for the parties. **Judgment is reserved.**

....contd.

It will be open to the parties to file one-page relevant fact and two more pages written submission (total three pages) by 5<sup>th</sup> August, 2019.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

**Company Appeal (AT) (Insolvency)No. 593 of 2019**